# **LETTER OF OFFER**

## THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

This Letter of Offer (**LoF**) is being sent to you as an equity shareholder(s) of **Mediaone Global Entertainment Limited** (**"Target Company"**). If you require any clarifications about the action to be taken, you may consult your stock broker or Investment consultant or Manager/ Registrar to the Offer. In case you have recently sold your Equity Shares of the Target Company, please hand over this Letter of Offer to the purchaser of the Equity Shares or the member of the stock exchange through whom the said sale was effected.

#### **OPEN OFFER ("OFFER") BY**

# PPG INTERNATIONAL LIMITED ('ACQUIRER')

**Residing**: 69, Wigmore Street, Third Floor, London, England. **Tel. No.:** (+) 44 7575 842174, **E-mail:** drjmurali@vahoo.com;

To acquire upto 38,27,200 (Thirty-Eight Lakhs Twenty Seven Thousand and Two Hundred) Equity Shares of Face value of Rs. 10/- (Rupees Ten) each representing 26.00% of the paid-up share capital of

#### MEDIAONE GLOBAL ENTERTAINMENT LIMITED ('TARGET COMPANY')

Registered Office: Old No. 1/38, New No. 1/38, Mataji Complex, Flat no. 32, 1st Lane, Wallers Road, Mount Road, Chennai, Tamil Nadu, 600002

Tel. No. +91 044-42966100; E-mail: contact@mediaoneglobal.in; Website: www.mediaoneglobal.in Corporate Identification Number L65993TN2002PLC065402

At a price of Rs. 2/- (Rupees Two Only) per fully paid up Equity Shares payable in cash pursuant to Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ('SEBI (SAST) Regulations, 2011') and subsequent amendments thereof.

- 1. This offer is being made by the Acquirer pursuant to Regulations 3(1) & 4 of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto for substantial acquisition of shares and control over the Target Company.
- 2. This offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI (SAST) Regulations.
- 3. The details of statutory approvals require is given in para 8.4 of this Letter of Offer.
- 4. This offer is not a competing offer and if there are competing offer at any time hereafter, the offers under all subsisting bids will open and close on the same date.
- 5. If there is any upward revision in the Offer Price by the Acquirer at any time upto 1 (One) working day prior to the commencement of the Tendering Period i.e. upto January 09, 2023 or in the case of withdrawal of offer, the same would be informed by way of the Public Announcement in the same newspapers where the original Detailed Public Statement has appeared. Such revision in the offer price would be payable by the Acquirer for all the offer shares validly tendered anytime during the Tendering Period of the Open Offer.

#### 6. THERE IS NO COMPETING OFFER TILL DATE.

7. A copy of the Public Announcement, Detailed Public Statement, and Letter of Offer is also available on SEBI's website: <a href="https://www.sebi.gov.in">www.sebi.gov.in</a>.

FOR PROCEDURE FOR ACCEPTANCE OF THIS OPEN OFFER PLEASE REFER SECTION 9 'PROCEDURE FOR ACCEPTANCE AND SETTLEMENT' (PAGE NO. 21 TO 26).



# **SCHEDULE OF ACTIVITIES**

The schedule of major activities under the offer is set out below:

ACTIVITY	TENTATIVE DATE AND DAY	REVISED DATE AND DAY
Public Announcement (PA) Date	Friday 07/29/2022	Friday 29/07/2022
Publication of Detailed Public Statement (DPS) in the newspapers	Friday 08/05/2022	Friday 05/08/2022
Filing of the letter of offer with SEBI	Wednesday 08/17/2022	Wednesday 17/08/2022
Last date for a competing offer	Thursday 09/01/2022	Thursday 01/09/2022
Last date for SEBI observations on draft letter of offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	Thursday 09/08/2022	Friday 23/12/2022
Identified Date*	Monday 09/12/2022	Tuesday 27/12/2022
Date by which LOF will be dispatched to the shareholders	Monday 09/19/2022	Tuesday 03/01/2023
Last date by which the committee of the independent directors of the Target Company is required to give its recommendation to the equity Public Shareholders for this offer	Thursday 09/22/2022	Friday 06/01/2023
Last date for revising the Offer Price / Offer Size	Friday 09/23/2022	Monday 09/01/2023
Date of publication of Offer Opening Public Announcement	Friday 09/23/2022	Monday 09/01/2023
Date of commencement of Tendering Period (Offer Opening Date)	Monday 09/26/2022	Tuesday 10/01/2023
Date of expiry of Tendering Period (Offer Closing Date)	Monday 10/10/2022	Monday 23/01/2023
Date by which all requirements including payment of consideration would be completed	Tuesday 10/25/2022	Tuesday 07/02/2023

\*Identified Date is only for the purpose of determining the Equity Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent by Email / Post. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirer, Seller and promoter and promoter group of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer.

# **RISK FACTORS**

# Given below are the risks related to the transaction, proposed offer and those associated with Acquirer:

#### A. <u>RISK FACTORS RELATING TO THE UNDERLYING TRANSACTION</u>:

To the best of knowledge of the Acquirer, no statutory approvals are required however; it will be subject to all statutory approvals that may become applicable at a later date. The Acquirer reserves the right to withdraw the Offer in accordance with Regulation 23(1)(a) of the SEBI (SAST) Regulations, 2011 in the event the requisite statutory approvals for the purpose of this Offer or those that may be necessary at a later date are refused.

#### B. <u>RISK RELATING TO THE OFFER</u>:

- 1) This Offer is a triggered/ mandatory Offer in terms of Regulations 3(1) & 4 of SEBI (SAST) Regulations, 2011.
- 2) In the event that either (a) the regulatory approvals are not received in a timely manner; (b) there is any litigation to stay the Offer; or (c) SEBI instructs the Acquirer not to proceed with the Offer, then the Offer process may be delayed beyond the schedule of activities indicated in this Letter of Offer. Consequently, the payment of consideration to the shareholders of Target Company, whose shares have been accepted in the Offer as well as the return of shares not accepted by Acquirer, may be delayed. In case of delay in receipt of any statutory approval, SEBI has the power to grant extension of time to Acquirer for payment of consideration to the Shareholders of the Target Company who have accepted the Offer within such period, subject to Acquirer agreeing to pay interest for the delayed period if directed by SEBI in terms of Regulation 18(11) of the SEBI (SAST) Regulations, 2011.
- 3) In the event of over-subscription to the Offer, the acceptance will be on a proportionate basis.
- 4) The Equity Shares tendered in this Offer may be held in trust by the Clearing Corporation / Registrar to the Offer until the completion of the Offer formalities and the Public Shareholders who have tendered their Equity Shares will not be able to trade such Equity Shares during such period. During such period, there may be fluctuations in the market price of the Equity Shares that may adversely impacted the Public Shareholders who have tendered their Equity Shares in this Offer. It is understood that the Public Shareholders will be solely responsible for their decisions regarding their participation in this Offer.
- 5) Public Shareholders are advised to consult their respective tax advisors for assessing the tax liability, pursuant to this Offer, or in respect of other aspects such as the treatment that may be given by their respective assessing officers in their case, and the appropriate course of action that they should take. The Acquirer and the Manager do not accept any responsibility for the accuracy or otherwise of the tax provisions set forth in this LoF.
- 6) The Acquirer makes no assurance with respect to any decision by the shareholders on whether or not to participate in the Offer. It is understood that the shareholders will be solely responsible for their decisions regarding their participation in this Offer.
- 7) The Acquirer and the Manager to the Offer accept no responsibility for statements made otherwise than in the Letter of Offer / Draft Letter of Offer (DLoF)/ Detailed Public Statement (DPS)/ Public Announcement (PA) and anyone placing reliance on any other sources of information (not released by Acquirer) would be doing so at his / her / its own risk.
- 8) Shareholders should note that those who have tendered shares in acceptance of the Open Offer shall not be entitled to withdraw such acceptance.
- 9) This LoF has not been filed, registered or approved in any jurisdiction outside India. Recipients of the LoF who are resident in jurisdictions outside India should inform themselves of and comply with all applicable legal requirements. This Offer is not directed towards any person or entity in any jurisdiction or country where the same would be contrary to applicable laws or regulations or would subject the Acquirer or the Manager to the Offer to any new or additional registration requirements.

#### C. RISK RELATING TO THE ACQUIRER:

- 1) The Acquirer makes no assurance with respect to the financial performance of the Target Company and expressly disclaim any responsibility with respect to any decision by the shareholders on whether or not to participate in the Offer.
- 2) The Acquirer makes no assurance with respect to their investment/divestment decisions relating to their proposed shareholding in the Target Company.

The risk factors set forth above, pertains to this Offer and are not in relation to the present or future business or operations of the Target Company or any other related matters and are neither exhaustive nor intended to constitute a complete analysis of the risks involved in participation or otherwise by a shareholder in the Offer. Shareholders of Mediaone Global Entertainment Limited are advised to consult their stockbrokers or investment consultants, if any, for analyzing all the risks with respect to their participation in the Offer.

## **CURRENCY OF PRESENTATION**

- 1) In this Letter of Offer, all references to "Rs."/"INR" are to Indian Rupee(s), the official currency of the India. Throughout this Letter of Offer, all figures have been expressed in "million", "thousand", "lakh" or "crore" unless otherwise specifically stated.
- 2) In this Letter of Offer, any discrepancy in any table between the total and sums of the amounts listed are due to rounding off and/or regrouping.

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# 1. **DEFINITIONS**

Sr.	Abbreviations	Particulars
1.	Acquirer	PPG International Limited
2.	Board of Directors	The Board of Directors of Mediaone Global Entertainment Limited
3.	Book Value per Equity Share	Net worth/Number of outstanding Equity Shares
4.	BSE	BSE Limited
5.	Buying Broker	Ratnakar Securities Pvt. Ltd.
6.	Companies Act	The Companies Act, 2013, as amended from time to time.
7.	Detailed Public Statement or	Detailed Public Statement which appeared in the newspapers on
	DPS	August 05, 2022
8.	DIN	Director Identification Number
9.	DP	Depository Participant
10.	EPS	Profit after Tax / Number of Equity Shares issued
11.	Escrow Agreement	Escrow Agreement dated 27/06/2022 between Acquirer, Manager to the Offer and Escrow Agent
12.	Escrow Bank/ Escrow Agent	Axis Bank Limited, having its branch office at No 82, Dr. Radhakrishnan Salai, Mylapore, Chennai - 600004
13.	Equity Shares/ Shares	Fully paid-up Equity Shares of the Target Company, having face value of Rs. 10/- each, unless specified otherwise
14.	FEMA	The Foreign Exchange Management Act, 1999, as amended or modified from time to time
15.	Issued, Subscribed and Paid- up Share Capital	Rs. 14,72,00,000 comprising of 1,47,20,000 Equity Shares / voting rights of Rs. 10/- each of the Target Company
16.	Identified Date	Tuesday, December 27, 2022 i.e. the date falling on the 10th
		working day prior to the commencement of the Tendering
		Period for the purpose of Identifying Eligible Shareholders to
		whom the Letter of Offer will be sent.
17.	Draft Letter of Offer/ DLoF	This Draft Letter of Offer is the document filed with SEBI pursuant to Regulation 16(1) of the SEBI (SAST) Regulations, 2011
18.	Manager to the Offer or Merchant Banker	Kunvarji Finstock Private Limited
19.	N.A.	Not Available/Not Applicable
20.	NRI	Non Resident Indian
21.	Letter of Offer/ LoF	The Letter of Offer dated December 30, 2022, including the Form of Acceptance cum-Acknowledgement
22.	Offer or The Offer or Open	Open Offer for the acquisition of up to 38,27,200 (Thirty-Eight
	Offer	Lakhs Twenty Seven Thousand and Two Hundred) Equity
		Shares of face value of Rs. 10/- (Rupees Ten Only) each being
		26.00% of the paid-up share capital of Target Company at a
		price of Rs. 2/- (Rupees Two Only) per Equity Share, payable
		in cash.
23.	Offer Period	The period between the date on which the SPA was executed
		(i.e. on July 29, 2022) and the date on which the payment of
		consideration to the Public Shareholders who have accepted the
24	Offer Price	Open Offer is made
24. 25.	Offer Price PAT	Rs. 2/- (Rupees Two Only) per Equity Share, payable in cash Profit After Tax
25.	PAT Persons eligible to participate	All owners (registered or unregistered) of Equity Shares of the
20.	in the Offer	Target Company who own the shares at any time before the
		Closure of the tendering period, except the Acquirer, and parties
		to the SPA.
27.	Public Announcement or PA	Public Announcement submitted to BSE, TC as well as to SEBI
		on July 29, 2022.

28.	Registrar or Registrar to the Offer	M/s. Cameo Corporate Services Ltd. an entity registered with SEBI under the SEBI (Registrar to Issue and Share Transfer Agents) Regulations, 1993, as amended or modified from time to time		
29.	RBI	The Reserve Bank of India		
30.	Return on Net Worth	(Profit After Tax/Net Worth)*100		
31.	SEBI Act	Securities and Exchange Board of India Act, 1992		
32.	SEBI	Securities and Exchange Board of India		
33.	SEBI (LODR) Regulations,	Securities and Exchange Board of India (Listing Obligations		
	2015	and Disclosure Requirements) Regulations, 2015 and		
		subsequent amendments thereto		
34.	SEBI (SAST) Regulations,	Securities and Exchange Board of India (Substantial		
	2011	Acquisition of Shares and Takeovers) Regulations, 2011 and		
		subsequent amendments thereto		
35.	Tendering Period	10/01/2023 to 23/01/2023		
36.	Target Company	Mediaone Global Entertainment Limited		

#### 2. DISCLAIMER CLAUSE

"IT IS TO BE DISTINCTLY UNDERSTOOD THAT THE FILING OF LETTER OF OFFER WITH SEBI SHOULD NOT IN ANY WAY, BE DEEMED OR CONSTRUED THAT THE SAME HAS BEEN CLEARED, VETTED OR APPROVED BY SEBI. THE LETTER OF OFFER HAS BEEN SUBMITTED TO SEBI FOR A LIMITED PURPOSE OF OVERSEEING WHETHER THE DISCLOSURES CONTAINED THEREIN ARE GENERALLY ADEQUATE AND ARE IN CONFORMITY WITH THE REGULATIONS. THIS REQUIREMENT IS TO FACILITATE THE SHAREHOLDERS OF MEDIAONE GLOBAL ENTERTAINMENT LIMITED TO TAKE AN INFORMED DECISION WITH REGARD TO THE OFFER. SEBI DOES NOT TAKE ANY **RESPONSIBILITY EITHER FOR THE FINANCIAL SOUNDNESS OF THE ACQUIRER OR** OF THE COMPANY WHOSE SHARES/ CONTROL IS PROPOSED TO BE ACQUIRED OR FOR THE CORRECTNESS OF THE STATEMENTS MADE OR OPINIONS EXPRESSED IN THE LETTER OF OFFER. IT SHOULD ALSO BE CLEARLY UNDERSTOOD THAT WHILE ACQUIRER ARE PRIMARILY RESPONSIBLE FOR THE CORRECTNESS, ADEQUACY AND DISCLOSURE OF ALL RELEVANT INFORMATION IN THIS LETTER OF OFFER, THE MERCHANT BANKER IS EXPECTED TO EXERCISE DUE DILIGENCE TO ENSURE THAT ACOUIRER DULY DISCHARGES ITS RESPONSIBILITY ADEOUATELY. IN THIS BEHALF, AND TOWARDS THIS PURPOSE, THE MERCHANT BANKER (KUNVARJI FINSTOCK PRIVATE LIMITED) HAS SUBMITTED A DUE DILIGENCE CERTIFICATE DATED AUGUST 16, 2022. TO SEBI IN ACCORDANCE WITH THE SEBI (SUBSTANTIAL ACOUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENTS THEREOF THE FILING OF THE LETTER OF OFFER DOES NOT, HOWEVER, ABSOLVE THE ACQUIRER FROM THE REQUIREMENT OF OBTAINING SUCH STATUTORY CLEARANCES AS MAY BE REQUIRED FOR THE PURPOSE OF THE **OFFER.**"

#### 3. DETAILS OF THE OFFER

#### 3.1 Background of the Offer

- 3.1.1 This Offer is being made to acquire substantial shares and control over the Target Company in terms of the provisions of Regulations 3(1) & 4 of SEBI (SAST) Regulations, 2011.
- 3.1.2 The Acquirer has entered into the SPA with the Selling shareholder, on July 29, 2022, for the acquisition of 75,54,359 (Seventy-Five Thousand Fifty-Four Thousand Three Hundred and Fifty Nine) Equity Shares representing 51.32% of the paid up and Voting Equity Share capital of Target Company at a price of Rs. 2/- (Rupees Two Only) per Equity Share aggregating to Rs. 1,51,08,718 (Rupees One Crore Fifty-One Lakhs Eight Thousand Seven Hundred and Eighteen Only), payable in cash along with the acquisition of control over the Target Company.
- 3.1.3 The Equity Shares of the Target Company are listed on the BSE. As per Regulation 38 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with Rule 19A of the Securities Contract (Regulation) Rules, 1957 ("SCRR"), the Target Company is required to maintain at least 25% public shareholding (i.e. shares of the Target Company held by the public as determined in accordance with the SCRR), on a continuous basis for listing. Pursuant to the SPA and Open Offer (assuming full acceptance), the Public Shareholding in the Target company will fall below the Minimum Public Shareholding requirement. The Acquirer will ensure compliance with the Minimum Public Shareholding requirements in such manner and timelines prescribed under applicable law.
- 3.1.4 The details of the Selling Promoter and Promoter Group Shareholder ("Seller") are as stated hereunder.

G	Name of Selling	Adducer	Nature of	Part of Promoter	Details of Shares / Voting Rights held by the Selling Promoter Shareholder			
Sr.	Promoter	Address	Entity	/ Promoter	Pre Trans	action	Post Transaction	
	Shareholder			Group	No. of	%	No. of	%
				(Yes/No)	Shares	/0	Shares	/0
1	Shri Pathee	"Venkata Nivas", No. 3/429	Company	Yes	75,54,359	51.32	NIL	NIL
	Investments	A, Lakshmi Vandana Nagar,						
	Private Limited	Kottivakam Chennai 600041						
	Total					51.32*	NIL	NIL

3.1.5 Salient features of SPA are as follows:

- The Promoter Seller is holding 75,54,359 (Seventy-Five Thousand Fifty-Four Thousand Three Hundred and Fifty-Nine) Equity Shares representing 51.32% of the voting share capital of the Target Company
- The purchase price for the sale shares is Rs. 2/- (Rupees Two Only) per fully paid up Equity Shares of the Target Company which is negotiated price between the Acquirer and the Seller. The total consideration for the Sale Shares is Rs. 1,51,08,718 (Rupees One Crore Fifty One Lakhs Eight Thousand Seven Hundred and Eighteen Only).
- After completion of this Offer and consummation of the Share Purchase Agreement, the Promoter Seller shall not hold any Equity Shares and voting share capital in the Target Company, and hence shall no longer be the shareholder of the Target Company in any capacity.
- The Acquirer and the Promoter Seller have agreed to abide by their obligations as contained in the SEBI (SAST) Regulations 2011.
- 3.1.6 The prime objective of the Acquirer for this Open Offer is substantial acquisition of Equity Shares and voting rights and control over the management and affairs of the Target Company.
- 3.1.7 As on the date of PA, the Acquirer are not in the list of wilful defaulters of any bank, financial institution, or consortium thereof in accordance with guidelines on wilful defaulters issued by Reserve Bank of India.
- 3.1.8 The recommendations of the committee of Independent Directors as constituted by the Board of Directors of the Target Company for the Offer will be published at least two working days before the commencement of the tendering period, in the same newspapers where the Detailed Public Statement was published and a copy whereof shall be sent to SEBI, BSE and Manager to the Offer and in case of a competing offer/s to the manager/s to the Open Offer for every competing offer.
- 3.1.9 There is no 'Persons Acting in Concert' within the meaning of Regulation 2(1)(q)(1) of the SEBI (SAST) Regulations, 2011 in relation to this Open Offer.

#### 3.2 Details of the Proposed Offer

3.2.1 In accordance with Regulations 13(1) and 14(3) of SEBI (SAST) Regulations, 2011, the Acquirer made a PA on July 29, 2022 to SEBI, BSE and TC and DPS on August 05, 2022, which was published in the following newspapers:

Publication	Editions	Date & Day
Business Standard (English)	All Editions	August 05, 2022, Friday
Makkalkural (Tamil)	Chennai Edition	August 05, 2022, Friday
Pratahkal (Hindi)	Mumbai Edition	August 05, 2022, Friday
Business Standard (Hindi)	All Editions	August 05, 2022, Friday

The Detailed Public Statement is also available on the SEBI website at <u>www.sebi.gov.in</u> and BSE website at <u>www.bseindia.com</u>.

- 3.2.2 The Acquirer has made this Open Offer in terms of SEBI (SAST) Regulations, 2011 to the shareholders of Mediaone Global Entertainment Limited to acquire up to 38,27,200 (Thirty-Eight Lakhs Twenty Seven Thousand and Two Hundred) fully paid up Equity Shares of Rs. 2/- (Rupees Two Only) each representing 26.00% of the paid-up Share Capital in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations 2011.
- 3.2.3 Presently, there are no outstanding partly paid-up shares in the Target Company.
- 3.2.4 There is no differential pricing in the Offer.
- 3.2.5 This is not a competitive bid in terms of the provisions of Regulation 20 of the SEBI (SAST) Regulations, 2011.
- 3.2.6 This Offer is made to all the Public Shareholders of the Target Company, except the Acquirer in terms of provision of the regulation 7(6) of SEBI (SAST) Regulations, 2011.
- 3.2.7 This Offer is not a conditional offer and is not subject to any minimum level of acceptance from the shareholder Acquirer will accept the Equity Shares of Mediaone Global Entertainment Limited those are tendered in valid form in terms of this Offer upto a maximum of 38,27,200 (Thirty-Eight Lakhs Twenty Seven Thousand and Two Hundred) fully paid up Equity Shares of Rs. 2/- (Rupees Two Only) being 26.00% of the paid-up Share Capital of the Target Company.
- 3.2.8 The Acquirer has not acquired any shares of Target Company after the date of PA i.e. July 29, 2022 and upto the date of this LoF.
- 3.2.9 The Equity Shares of the Target Company will be acquired by Acquirer and are free from all liens, charges and encumbrances together with all rights attached thereto, including the right to all dividends, bonus and rights offer declared hereafter.
- 3.2.10 The Acquirer has not acquired any Equity Shares of the Target Company after the date of PA.
- 3.2.11 This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations, 2011 and there has been no competing offer as of the date of this Letter of Offer.
- 3.2.12 The Manager to the Offer, Kunvarji Finstock Private Limited does not hold any Equity Shares in the Target Company as on the date of DPS and this LoF. The Manager to the Offer further declares and undertakes that it will not deal on its own account in the Equity Shares of the Target Company during the Offer Period.

#### 3.3 Object of the Acquisition/ Offer

- 3.3.1 The main object of this Offer is substantial acquisition of Equity Shares and voting rights and control over the management and affairs of the Target Company.
- 3.3.2 At present, the Acquirer do not have any plans to make major change to the existing line of business of the Target Company except in the ordinary course of business and may also diversify into other business with prior consent of the shareholders and in accordance with the laws applicable.
- 3.3.3 In terms of Regulation 25(2) of the SEBI (SAST) Regulations 2011, the Acquirer do not currently have any intention to alienate, restructure, dispose of or otherwise encumber any assets of Target Company in the succeeding two years from the completion of this Offer, except in the ordinary course of business and other than as already agreed, disclosed and/or publicly announced by Target Company. Notwithstanding anything contained herein and except with the prior approval of the shareholders of

Target Company through a special resolution passed, Acquirer undertake that it will not restructure, sell, lease, dispose of or otherwise encumber any substantial assets of Target Company other than in the ordinary course of business and other than as already agreed, disclosed and / or publicly announced by Target Company.

3.3.4 The Acquirer reserve the right to streamline/ restructure, pledge/ encumber its holding in the Target Company and/ or the operations, assets, liabilities and/ or businesses of the Target Company and/ or its subsidiary through arrangements, reconstructions, restructurings, mergers (including but not limited to merger with or between its subsidiary), demergers, sale of assets or undertakings and/ or re-negotiation or termination of existing contractual/ operating arrangements, at a later date in accordance with applicable laws. Such decisions will be taken in accordance with procedures set out under applicable law, pursuant to business requirements and in line with opportunities or changes in economic circumstances, from time to time.

#### 4. BACKGROUND OF ACQUIRER COMPANY - PPG INTERNATIONAL LIMITED

- 4.1 The Acquirer was originally incorporated as a Private Limited company on 28/03/2022 at England.
- 4.2 The registered office of the Acquirer is situated at 69, Wigmore Street, Third Floor, London, England W1U 1PZ. The Company Registration Number is 64304. The Acquirer is primarily engaged in the business of Media and Entertainment. The Company provides comprehensive turnkey assistance to producers while taking necessary actions to be fully compliant with all local rules and regulations for film production.

The Acquirer provides various professional films services to UK, Europe and Overseas productions of feature films, TV series, Web series Documentaries, AI, AR, VR and Unscripted Entertainment.

Whilst the funding is by the commissioning Producers and the content IP is owned by them, the Acquirer offers its full production services to convert the Script from the ground up to the digital format for public exhibition.

The Acquirer offers single window film production service company, where producers can tap in for global resources of local knowledge, fiscal incentives, locations, logistics, climate, casting, technicians, labour laws, work visas, customs, equipment, construction, installations and everything else associated with film production.

- 4.3 Dr. J Murali Manohar holds 100% share capital of the Acquirer Company.
- 4.4 Dr. J Murali Manohar, aged about 65 years is the director of Acquirer Company. He is residing at No 4, Kilpauk, Green Road, II Street, Kilpauk, Chennai 600010.
- 4.5 The Acquirer has no interest in the Target Company.
- 4.6 The Acquirer is not part of any group of the Target Company.
- 4.7 As on the date of this DPS, the Acquirer doesn't hold any Equity Shares of the Target Company.
- 4.8 Net worth Certificate provided by Mr. B Seetharaman, Director of M/s. Essex Accounting Services Limited, having office at 198 Limes Avenue, Chigwell, Essex, IG7 5LT, vide their certificate dated 01<sup>st</sup> July 2022.

#### 5. DECLARATIONS BY ACQUIRER

5.1 The Acquirer's promoter (Dr. J Murali Manohar) confirms that as per the latest shareholding submitted by the Target Company, all foreign national body corporate shareholders of the Target Company, namely General Ventures Limited, Rollmar Limited and BMFI Limited as well as the Acquirer are domiciled in the United Kingdom. There is currently no direct or indirect relationship between the Target Company's foreign national body corporate shareholders and the Acquirer Company or promoter's or director's. Unless otherwise specified:

Dr. J Murali Manohar was appointed as a director of BMFI Limited on September 24, 2005, and ceased his position on September 18, 2008.

5.2 The Acquirer has confirmed that it is not categorized as a "Willful Defaulter" in terms of Regulation (1) (ze) of the SEBI (SAST) Regulations, 2011. It has further confirmed that the Acquirer and the other

companies, in which it is the promoter and/or director, are not appearing in the willful defaulters list of the Reserve Bank of India.

- 5.3 The Acquirer and the other companies, in which they are the promoter and/or director, have not been prohibited from assessing the capital market under any order / direction passed by SEBI.
- 5.4 Based on the information available, the Acquirer has not been declared as a Fugitive Economic Offender under Section 12 of Fugitive Economic Offenders Act, 2018 (17 of 2018) as per Regulation 2(1) (ja) of SEBI (SAST) Regulations, 2011.
- 5.5 As on the date of this DPS, the Acquirer do not hold any Equity Shares directly or indirectly in the Target Company and is not a director on the board of the Target Company. Further, it has not represented on the board of directors of the Target Company and none of the directors of the Target Company represents the Acquirer.
- 5.6 The provisions of Chapter V of the SEBI (SAST) Regulations, 2011 are not applicable to the Acquirer as it does not hold any shares in the Target Company.
- 5.7 The Acquirer undertake that if it acquire any Equity Shares of the Target Company during the offer period, it will inform to the stock exchanges and the Target Company within 24 hours of such acquisitions and it will not acquire any Equity Shares of the Target Company during the period between three working days prior to the commencement of the Tendering Period ("TP") and until the closure of the TP in accordance with Regulation 18(6) of SEBI (SAST) Regulations, 2011.
- 5.8 The Acquirer has no interest in the Target Company, except to the extent of shareholding, voting rights and to acquire control over the Target Company.

#### 6. BACKGROUND OF THE TARGET COMPANY – MEDIAONE GLOBAL ENTERTAINMENT LIMITED

- 6.1 The Target Company was originally incorporated as a "Rajmata Investment and Finance Limited" on 3<sup>rd</sup> December, 1981 under the provisions of Companies Act, 1956. Subsequently, on 13<sup>th</sup> March, 2006, the name of the Target Company was changed from "Rajmata Investment and Finance Limited" to "Mediaone Global Entertainment Limited". Now the company bears Corporate Identity Number L65993TN2002PLC065402.
- 6.2 Presently, the Registered Office of the Target Company is situated at Old No. 1/38, New No. 1/38, Mataji Complex, Flat no. 32, 1st Lane, Wallers Road, Mount Road, Chennai, Tamil Nadu, 600002, Tel. No. +044-42966100, Email: contact@mediaoneglobal.in, Web: www.mediaoneglobal.in.
- 6.3 Target Company is engaged in the business of Media and Entertainment. The Target Company is an independent professionally managed full-service Media and Entertainment Company, which is run by industry veterans and media & entertainment professionals with over 30 plus years of experience. The Company is engaged in the development and production of films, television and web series, OTT channel, visual effects, exhibition, distribution, marketing, acquisition, syndication, merchandising and brand partnership. The Target Company has shot over 40 Tamil, Hindi and Hollywood films across all continents, and distributes over 100 Hollywood and Indian films.
- 6.4 As on the date of DPS, the authorized share capital of the Target Company is Rs. 32,00,00,000 comprising of 3,20,00,000 Equity Shares of Rs. 10/- each. The paid-up Equity Share capital of the Target Company is Rs. 14,72,00,000 comprising of 1,47,20,000 Equity Shares of Rs. 10/- each fully paid up.
- 6.5 All the Equity Shares of the Target Company is presently listed on the BSE Limited ("BSE") having a Scrip Code as 503685 and the ISIN of Equity Shares of the Target Company is INE828I01019.
- 6.6 The Target Company has complied with all the provisions of the listing agreement under the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI (LODR) Regulations, 2015") from time to time and there are no punitive action except following instances of non-compliance mentioned hereunder:

The trading in Equity Share of the Target Company was suspended and was shifted to Trade for Trade basis (Z group) i.e. trading allowed only on the first trading day of every week for six months by BSE vide notice dated 27th November, 2015 due to non-compliance of certain provisions related to Listing Agreement and SEBI (LODR) Regulations, 2015 w.e.f. 21st December, 2015. Further, vide notice dated

27th June, 2016, BSE reiterated that the period of mandated six months has been completed and the trading will be discontinued w.e.f. 12th July, 2016.

BSE has also served the notice to the Target Company for the non-payment of annual listing fees by the Target Company.

However, the Target Company took measures, undertook various compliances and made good all the deficiencies identified by BSE and thus BSE vide Notice No. 20220425-9 dated 25th April, 2022 revoked the suspension w.e.f. 4th May 2022 and trading to be resumed in group XT. Further, vide Notice No. 20220504-15 dated 4th May, 2022, BSE stated that the trading of Equity Shares of Target Company shall be included under X group w.e.f. 11th May, 2022.

- 6.7 The Target Company is involved in litigations pertaining to criminal and civil matters, details of which are summarized as below:
  - A. Export-Import Bank of India ("EXIM Bank") sanctioned a Term Loan of Rs. 20,00,00,000/- (Rupees Twenty Crores) to Target Company on 9th September, 2010 vide letter reference No. CBG:FPFP:59:14 towards part production cost of the film 'Sultan: The Warrior' (which was later titled 'Kochadaiyaan'). The security terms were modified on 22<sup>nd</sup> March, 2011 in the following manner:
    - a. Personal Guarantee of Promoter Director,
    - b. Corporate Guarantee of Sultan Production Pvt. Ltd.,
    - c. Exclusive Mortgage over immovable property situated at Bangalore owned by Mr. Devender C.R. and at Kancheepuram District owned by Mrs. Latha Rajnikanth.

The loan agreement and guarantees were executed on 1st June, 2011 and the loan was disbursed on the same date. On 22nd June 2011, the mortgage was created on the property given as security for the said Term Loan.

However, on the failure of the Target Company to service the Term Loan, the same was classified as Non-Performing Asset ('NPA') on 20th April, 2014.

The Target Company issued a cheque bearing No. 000737 dated 20th June, 2014 of Rs. 21,95,80,100/-(Rupees Twenty-One Crores Ninety-Five Lakhs Eighty Thousand and One Hundred) drawn on Lakshmi Vilas Bank, Chennai for settlement of dues. However, the same was returned unpaid with the remarks "Payment stopped by Drawer".

On 18th July, 2014, EXIM Bank issued a Recall Notice to the Target Company for payment of the aggregate amount of Rs. 22,21,85,865/- (Rupees Twenty Two Crores Twenty One Lakh Eighty-Five Thousand Eight Hundred & Sixty-Five) within 7 days. EXIM Bank issued a letter dated 31st July, 2014 to Mrs. Latha Rajnikanth (Personal Guarantor) invoking the Personal Guarantee for payment of the said amount failing which EXIM Bank reserves all right to sell the property as mortgaged.

On 4th September, 2014, EXIM Bank issued a demand notice under Section 138 of the Negotiable Instruments Act, 1881 calling upon the Target Company and its then Directors to make payment followed by filing a Criminal Complaint bearing No. CC No. 3089/SS/2017 before the Court of XVIII Metropolitan Magistrate, Saidapet, Chennai who took mechanical cognizance of the criminal complaint through an order dated 27th November, 2014 (The said was transferred to FTC-II, Egmore in 2016 and then later transferred to Metropolitan Magistrate Court, Mumbai "Trial Court" in November 2017 pursuant to change in law). Simultaneously, EXIM Bank issued notices against Mrs. Latha Rajnikanth dated 15th September, 2014 and Mr. Devender C.R. dated 23rd September, 2014 under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ('SARFESI Act').

On 9th March, 2015, EXIM Bank issued a letter to Target Company stating initiation of necessary actions as required under SARFESI Act due to non-receipt of any payments.

On 11th March 2015, an email was issued by Mrs. Latha Rajnikanth to EXIM Bank offering an amount of Rs. 10,00,00,000/- (Rupees Ten Crores) for the release of her Personal Guarantee and the charge on the property mortgaged by her in favour of EXIM Bank. Subsequently, pursuant to discussions with officials of EXIM Bank, the Offer was revised and a final Offer of Rs. 11,25,00,000/- (Rupees Eleven Crores and Twenty Five Lakhs) was agreed upon. Consequently, on 16th March, 2015, EXIM Bank issued a letter confirming receipt of Rs. 11,25,00,000/- (Rupees Eleven Crores Twenty Five Lakhs) towards the settlement of part dues of the Target Company and accordingly handed over the original

title deeds of the property mortgaged to Mrs. Latha Rajnikanth and released her Personal Guarantee.

In 2015, EXIM Bank filed Original Application No. 360/2015 in Debt Recovery Tribunal - II, Chennai ("DRT-II, Chennai") under the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 ("RDDBFI Act") against the Target Company and its directors (as then were) along with Sultan Productions Private Limited (Corporate Guarantor) and Devender C.R. for declaring them jointly and severally liable for an amount of Rs. 13,55,48,589/- (Rupees Thirteen Crores Fifty-Five Lakhs Forty-Eight Thousand Five Hundred and Eighty-Nine) outstanding as on 24th April, 2015.

On 22nd March, 2016, EXIM bank issued a letter confirming the settlement proposal submitted by the Target Company. However, the Target Company failed to pay the settlement amount and hence EXIM bank revoked its confirmation on settlement amount vide letter dated 25th August, 2016 and accordingly sought payment of Rs. 16,13,76,214/- (Rupees Sixteen Crores Thirteen Lakhs Seventy-six Thousands Two Hundred and Fourteen).

On 23rd July 2018, DRT-II, Chennai passed an order directing EXIM Bank to recover Rs. 12,30,64,183/-(Rupees Twelve Crores Thirty Lakhs Sixty Four Thousand One Hundred Eighty-Three) with interest @ 12% from all the Defendants therein, jointly.

Dr. J. Murali Manohar (then director of the Target Company) filed Review Application No. 12 of 2018 before DRT-II, Chennai seeking review of aforesaid order and consequently dismissing Original Application No. 360/2015. The Exim Bank filed counter affidavit on 23rd January, 2020 stating that they have received Rs. 19,99,00,000/- (Rupees Nineteen Crores Ninety Lakhs) - Rs. 11,25,00,000/- (Rupees Eleven Crores Twenty Five Lakhs) from Mrs. Latha Rajnikanth and Rs. 8.75 Crores from e-auction of mortgaged property of Devender C.R.

On failure of Exim bank to pay the necessary court fees in the Criminal Complaint bearing No. CC No. 3089/SS/2017, Trial Court simply adjourned the matter from March 2018 to February 2020 when on 11th February 2020, Trial Court took cognizance and issued notice to Dr. J. Murali Manohar. ("Impugned Order").

In and around December 2021, the Target Company issued a letter to EXIM Bank requesting to settle the Term Loan by payment of Rs. 25,00,000/- (Rupees Twenty Five Lakhs) towards full and final settlement and wavier of interest after NPA date.

On 3rd January 2022, Dr. J. Murali Manohar issued a letter to the Reserve Bank of India ("RBI") (a reminder letter was also issued on 19th January, 2022) seeking an inquiry for releasing the personal guarantee of Mrs. Latha Rajnikanth without any intimation/consent of either the Target Company or other Guarantors.

Dr. J. Murali Manohar filed writ petition (L) no. 5489 of 2022 with the High Court, Bombay against EXIM Bank for seeking inter alia Writ of Mandamus to provide information of total amount already recovered by the EXIM Bank and other matters. On 25th March 2022, the Exim bank issued a reply stating the total due amount by the Target Company is Rs. 7,88,67,220/- (Rupees Seven Crores Eighty-Eight Lakhs Sixty-seven Thousands Two Hundred Twenty Rupees) along with interest at 12%. The said petition is pending before court and likely to be listed for hearing in January 2023.

Dr. J. Murali Manohar filed a Criminal Writ Petition with the High Court, Bombay against the Impugned Order seeking reliefs from the prosecution of Criminal Complaint, staying the proceedings in CC No. 3089/SS/2018 and Quashing and Setting aside the Impugned Order. However, the said petition is pending before court.

The Review Application No. 12 of 2018 before DRT-II, Chennai was dismissed through the order dated 29th April, 2022 holding that the contentions are not valid grounds to allow the review as the scope of the review is limited. (However, the certified order copy was obtained on 1st September, 2022.)

Dr. J. Murali Manohar filed a Memorandum of Appeal before DRT-II, Chennai to set aside the order dated 23rd July, 2018 in Original Application No. 360/2015 and consequently dismissing Original Application No. 360/2015 as well as the order dated 29th April, 2022 in Review Application No. 12 of 2018 along with Petition for Waiver of requirement of pre-deposit amount, Petition for Stay and Condonation of Delay.

However, Dr. J. Murali Manohar had resigned from the directorship of the Target Company on May 30, 2015, but since he, being one of the personal guarantor in the above mentioned EXIM Bank case and the case was filed against him by the EXIM Bank in the personal capacity and he is contesting the case for

his self-protection.

B. As the Target Company failed to discharge the undisputed debt of € 1,17,500/- (excluding Interest) (Euro One Lakh Seventeen Thousand and Five Hundred) due and payable in terms of the Eurobird agreement entered dated 6th June, 2009, Globecast Asia Pte. Limited obtained a decree against the Target Company from Singapore High Court in S. No. 881/ of 2012.

Globecast Asia Pte. Limited filed a Petition CP No. 7 of 2015 dated 7<sup>th</sup> January, 2015 before High Court, Madras to (a) wind-up the Target Company, (b) appoint official liquidator to take charge of the assets and affairs, and (c) direct the payment of the costs of the petition.

The High Court, Madras through its order dated 9th September, 2015 admitted the petition with directions including appointment of Official Liquidator attached to the High Court, Madras as the Provisional Liquidator. Against that, the Target Company filed an Original Side Appeal O.S.A. No. 227 of 2015 before the High Court, Madras which was allowed by the High Court, Madras vide order dated 13th June, 2016 & Set aside the order dated 9th September, 2015.

The Target Company filed Petition for Special Leave to the Supreme Court of India against the Impugned Final Judgement and Order dated 17th October, 2016 passed by the High Court, Madras in O.S.A. No. 205 of 2016. The Supreme Court of India vide order dated 5th July, 2017 disposed of Special Leave Petition, requested the Company Judge, Madras to address the maintainability of the winding up petition and transfer Rs. 50,00,000/- (Rupees Fifty Lakhs) (which was earlier deposited to Registry of the Supreme Court of India by the Target Company as per their order dated 3rd April, 2017) to the High Court, Madras.

On 20th April, 2018, during the pendency of CP, the Target Company and Globecast Asia Pte. Ltd. entered into Memorandum of Compromise to pay S\$ 1,84,613 (Singapore Dollar One Lakh Eighty-Four Thousands Six Hundred and Thirteen) as per the instalments schedule as full settlement of the dues payable. However, the Target Company failed to execute the same and thus as per the terms agreed in Memorandum of Compromise, Petition CP No. 7 of 2015 revived before High Court, Madras.

CP No. 7 of 2015 was listed last on 12th March, 2021 and the matter since then could not be taken up due to the prevalence of COVID Pandemic then. Presently, the said matter is pending before court.

The company status as per the Portal of Ministry of Corporate Affairs of the Target Company stands as 'Company Under Liquidation'. The Target Company has filed a request dated 2nd November, 2022 to Registrar of Companies, Chennai to rectify the same to 'Active'. However, the same does not seems to have been processed with till date of filing of this LoF.

Furthermore, Acquirer shall wait for the next hearings for all pending cases and shall abide by the Judgements of the respected Courts.

6.8 The Promoters have failed to file the necessary disclosures in accordance with the provisions of Chapter V of the SEBI (SAST) Regulations, the details of which are specified as under:

Sr.	Name of	Regula	Financi	Due date	Actual	Delay,	Status of compliance	Remarks, if any
No.	Promoters	tion	al Year	for	compliance	if any	with Takeover	
				compliance	date		Regulations	
1.		30(2)	2014-15	07/04/2015	NA	Yes	Non-Complied	NA
2.		30(2)	2015-16	07/04/2016	NA	Yes	Non-Complied	NA
3.		30(2)	2016-17	07/04/2017	NA	Yes	Non-Complied	NA
4.		30(2)	2017-18	07/04/2018	NA	Yes	Non-Complied	NA
5.	Chinathaa	30(2)	2018-19	07/04/2019	NA	Yes	Non-Complied	NA
6.	Shipathee Investment	30(2)	2019-20	07/04/2020	NA	Yes	Non-Complied	NA
7.	mvestment	30(2)	2020-21	07/04/2021	05-04-2021	No	Complied	NA
8.		30(2)	2021-22	07/04/2022	NA	Yes	Non-Complied	NA
9.		31(4)	2019-20	07/04/2020	NA	Yes	Non-Complied	NA
10.		31(4)	2020-21	07/04/2021	NA	Yes	Non-Complied	NA
11.		31(4)	2021-22	07/04/2022	NA	Yes	Non-Complied	NA
1.		30(2)	2014-15	07/04/2015	NA	Yes	Non-Complied	NA
2.		30(2)	2015-16	07/04/2016	NA	Yes	Non-Complied	NA
3.	Cumumai	30(2)	2016-17	07/04/2017	NA	Yes	Non-Complied	NA
4.	Suryaraj Kumar	30(2)	2017-18	07/04/2018	NA	Yes	Non-Complied	NA
5.	Kuillai	30(2)	2018-19	07/04/2019	NA	Yes	Non-Complied	NA
6.		30(2)	2019-20	07/04/2020	NA	Yes	Non-Complied	NA
7.		30(2)	2020-21	07/04/2021	05-04-2021	No	Complied	NA

8.	30(2)	2021-22	07/04/2022	NA	Yes	Non-Complied	NA
9.	31(4)	2019-20	07/04/2020	NA	Yes	Non-Complied	NA
10.	31(4)	2020-21	07/04/2021	NA	Yes	Non-Complied	NA
11.	31(4)	2021-22	07/04/2022	NA	Yes	Non-Complied	NA

- 6.9 As on date, the Target Company does not have any partly paid-up Equity Shares. There are no outstanding warrants or options or similar instruments, convertible into Equity Shares at a later stage. No shares are subject to any lock-in obligations. As of date, the Target Company does not have any partly paid-up Equity Shares. There are no outstanding warrants or options or similar instruments, convertible into Equity Shares at a later stage. No shares are subject to Equity Shares at a later stage. No shares are subject to any lock-in obligations.
- 6.10 All the Equity Shares of the Target Company are presently listed on the BSE Limited ("BSE") having a Scrip Code of 503685 and the ISIN of Equity Shares of the Target Company is INE828I01019.
- 6.11 As on date of this Letter of Offer, the Share Capital Structure of the Target Company is as follows:

Paid-up Equity Shares of the Target Company	No. of Equity Shares / Voting Rights	Percentage of Equity Shares / Voting Rights
Fully paid-up Equity Shares	1,47,20,000	100%
Partly paid-up Equity Shares	Nil	Nil
Total paid-up Equity Shares	1,47,20,000	100%
<b>Total Voting Rights in TC</b>	1,47,20,000	100%

- 6.12 All the Equity Shares of Target Company are listed and traded on BSE and are infrequently traded within the meaning of the definition of 'frequently traded shares' under clause (j) of Sub-Regulation (1) of Regulation (2) of the SEBI (SAST) Regulations, 2011 as on the date of PA.
- 6.13 As on date of this Letter of Offer, there is no Subsidiary or Holding Company of the Target Company.
- 6.14 There has been no merger/de-merger, spin-off during last three years involving the Target Company.
- 6.15 The closing market price of the Equity Shares of the Target Company as on the date of the Public Announcement and the Detailed Public Statement, the trading day after the date of the Public Announcement was as below:

Particulars	Closing Market Price
July 29, 2022 the date of the PA	11.19
August 1, 2022 the next trading day after the PA	11.74
August 5, 2022 the date of the DPS	14.22
August 8, 2022 the next trading day after the DPS	14.60
August 17, 2022 the date of the DLOF	12.49
August 18, 2022 the next trading day after the DLOF	13.11

6.16 As on the date of this LoF, the composition of the Board of Directors of Mediaone Global Entertainment Limited is as under:

Sr.	Name	Designation	DIN
1	Mr. Suryaraj Kumar	Managing Director	00714694
2	Mr. Timothy Alfred Joseph Moses	Non-Executive-Independent Director	01921176
3	Mr. Saiprasad Kuragayala	Non-Executive-Independent Director	06987754
4	Mr. Gopalan Saraswathy	Non-Executive-Independent Director	08372677

6.17 The financial information of Target Company based on the Audited financial year ended March 31, 2022, March 31, 2021 and March 31, 2020 are as follows: (Amt in lakhs)

Profit & Loss Statement	March 31, 2022	March 31, 2021	March 31, 2020
Income from Operations	17.06	64.65	11.75
Other Income	273.06	0.03	-
Total Income	290.13	64.68	11.75
Total Expenditure (Excluding Depreciation and	735.26	125.19	1,952.86
Interest)			
Profit Before Depreciation, Interest and Tax	(445.13)	(60.51)	(2,091.11)
Depreciation	-	636.49	637.50
Interest	-	0.62	26.28
Exceptional Item	-	-	150
Profit/ (Loss) Before tax	(445.13)	(697.61)	(2,754.89)
Provision for Tax	-	-	19.11
Profit/ (Loss) After Tax	(445.13)	(697.61)	(2,774.00)

Balance Sheet Statement	March 31, 2022	March 31, 2021	March 31, 2020
Sources of Funds	•		
Paid Up Share Capital	1,472.00	1,472.00	1,472.00
Reserve & Surplus (Excl. Revaluation Reserve)	(5,707.50)	(5,262.37)	(4,564.75)
Secured Loan	-	-	-
Unsecured Loan	3,352.75	2,850.17	2,332.89
Provision (Current / Non-Current)	150.64	308.80	302.17
Deferred Tax Liability (Net)	-	-	-
Trade Payable	154.59	470.07	503.20
Other Non-Current / Current Liabilities	4,082.58	5,968.12	6,096.99
TOTAL	3,505.06	5,806.79	6,142.49
Application of Funds			
Net Fixed Assets	2131.55	2,757.42	3,392.89
Investment	-	-	-
Inventories	145.27	63.81	-
Loans and advances	642.19	2,205.24	1,961.30
Deferred Tax Assets	-	-	-
Other Non-current assets		-	-
Trade Receivable	7.42	200.50	209.69
Cash and Bank	2.22	3.42	2.23
Other Current assets	576.39	576.39	576.39
TOTAL	3,505.06	5,806.79	4,403.01
Other Financial Data	March 31, 2022	March 31, 2021	March 31, 2020
Dividend (%)	-	-	-
Earnings Per Share	(3.02)	(4.74)	(18.85)
Net worth (In lakhs)	(4,235.50)	(3,790.37)	(3,092,75)
Return on Net worth (%)	NA	NA	NA
Book Value Per Equity Share	(0.11)	(2.57)	(2.10)

6.18 Pre and Post Shareholding Pattern of the Target Company as on the date of this Letter of Offer is as follows:

Shareholders' Category*	Shareholding and		Shares/votir		Shares/ voting rights to be			U	
	voting rights prior to		agreed to be acquired		acquired in the Open		voting rights after		
	the Agreemen		which triggered off		Offer (assuming full		the acquisition and		
	acquisition	n and offer	the Regulations		acceptance)		Offer		
	(4	4)	(B)	(B)		(C)		i.e. = $(A+B+C)$	
	No.	%	No.	%	No.	%	No.	%	
1. Promoter and Promoter Grou	up								
a) Promoter									
Indian									
Suryaraj Kumar	4,08,424	2.77	-	-	-	-	4,08,424	2.77	
Foreign									
-	-	-	-	-	-	-	-	-	
b) Promoters other than 'a' abo	ove								
Shripathee Investments Pvt. Ltd.	75,54,359	51.32	-	-	-	-	-	-	
Total (1) (a+b)	79,62,783	54.09	-	-	-	-	4,08,424	2.77	
2. Acquirer:	-	-	-	•	-	-	-	-	
PPG International Limited	-	-	75,54,359	51.32	38,27,200	26.00	1,13,81,559	77.32	
Total (2)	-	-	75,54,359	51.32	38,27,200	26.00	1,13,81,559	77.32	
3. Parties to the SPA other than	2 above								
-	-	-	-	-	-	-	-	-	
Total (3)	-	-	-	-	-	-	-	-	
4. Public (other than parties to a	agreement a	nd Acquirer)	1						
a) Financial Institutions/ Banks	2,500	0.02							
b) Individuals	20,59,314	13.99	-	-	(38,27,200)	(26.00)	29,30,017	19.51	
c) Others	46,95,403	31.90							
Total (4) (a+b+c)	67,57,217	45.91	-	-	(38,27,200)	(26.00)	29,30,017	19.51	
Grand Total (1+2+3+4)	1,47,20,000	100	75,54,359	51.32	-	-	1,47,20,000	100	

\*The Acquirer has acquired 75,54,359 fully paid-up Equity Shares held by the shareholders of the Target Company through the Share Purchase

Agreement (SPA) dated July 29, 2022.

(The disclosure mentioned under this chapter has been sourced from information published by the Target Company or provided by the Target Company or publicly available sources)

#### 7. OFFER PRICE AND FINANCIAL ARRANGEMENTS

#### 7.1 Justification of Offer Price

- 7.1.1. The Equity Shares of the Target Company are presently listed and traded on BSE Ltd ('BSE') having a scrip code as 503685, a Scrip ID of "MEDIAONE" and ISIN: INE828I01019. The Equity Shares of the Target company are not frequently traded on BSE during the (12) twelve calendar months preceding the month in which PA was made as set out under Regulation 2(1) (j) of SEBI (SAST) Regulations, 2011.
- 7.1.2. The annualized trading turnover in the Equity Shares of the Target Company based on trading volume during the twelve calendar months prior to the month of PA (i.e. July 2021 to June 2022) is as given below:

Stock Exchange	Time Period	Total no. of Equity Shares traded during the twelve calendar months prior to the month of PA	Total no. of listed equity shares	Annualized trading turnover (as % of total Equity Shares listed)
BSE	July 2021 to June 2022	122157	14720000	0.83%

(Source: <u>www.bseindia.com</u>)

7.1.3. The Offer Price of Rs. 2/- (Rupees Two Only) per Equity Share is justified in terms of Regulations 8(1) and 8(2) of the SEBI (SAST) Regulations, 2011, being the highest of the following:

Sr.	Particulars	Price (Rs. per Equity Share)
1	The highest negotiated price per Equity Share of the Target Company for acquisition under any agreement attracting the obligation to make a PA of an Open Offer.	2/-
2	The volume-weighted average price paid or payable for acquisition by the Acquirer during 52 weeks immediately preceding the date of PA.	Not Applicable
3	The highest price paid or payable for any acquisition by the Acquirer during 26 weeks immediately preceding the date of the PA.	Not Applicable
4	The volume-weighted average market price of such Equity Shares for a period of sixty trading days immediately preceding the date of PA as traded on BSE, provided such shares are frequently traded.	Not Applicable
	The per Equity Share value computed under Regulations 8(5) of the Takeover Regulations, if applicable.	Not Applicable
6	Where the shares are not frequently traded, the price determined by the Acquirer and the Manager to the Offer takes into account valuation parameters including book value, comparable trading multiples and earnings per share.	1.99/-*

(\*As certified by CS Shreyansh Jain, Registered Valuer (RV Registration No.: IBBI/RV/03/2019/12124) having office at B-3-110, Shyam Villa, Nr. Ashirwad Avenue, VIP Road, Surat - 395007; Tel. No.: +91 0261-2330855; Email: rvshreyanshmjain@ gmail.com has valued the Equity Shares of Target Company and calculated the fair value per share at Rs. 1.99/- vide his Share Valuation Report dated July 26, 2022)

- 7.1.4. There have been no corporate actions in the Target Company warranting adjustment of relevant price parameters under Regulations 8(9) of the SEBI (SAST) Regulations, 2011.
- 7.1.5. If the Acquirer acquire or agree to acquire any Equity Shares or voting rights in the Target Company during the Offer Period, whether by subscription or purchase, at a price higher than the Offer Price, the Offer Price shall stand revised to the highest price paid or payable for any such acquisition in terms of Regulations 8(8) of SEBI (SAST) Regulations, 2011.
- 7.1.6. Provided that no such acquisition shall be made after the 1 (One) working day prior to the commencement of the tendering period and until the expiry of the tendering period. Further, in accordance with Regulations 18(4) and 18(5) of the SEBI (SAST) Regulations, 2011, in case of an upward revision to the Offer Price or to the Offer Size, if any, on account of competing offers or otherwise, the Acquirer shall (i) make corresponding increases to the escrow amount (ii) make Public Announcement in the same newspapers in which this DPS has been published; and (iii) simultaneously notify to BSE, SEBI and the Target Company at its registered office. Such revision would be done in compliance with other formalities prescribed under the SEBI (SAST) Regulations, 2011.

- 7.1.7. If the Acquirer acquire Equity Shares of the Target Company during the period of 26 (Twenty-Six) weeks after the Tendering Period at a price higher than the Offer Price, then the Acquirer shall pay the difference between the highest acquisition price and the Offer Price, to all Public Shareholders whose Equity Shares have been accepted in the Offer within 60 (Sixty) days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under another Open Offer under the SEBI (SAST) Regulations, 2011, or pursuant to SEBI (Delisting of Equity Shares) Regulations 2021, or open market purchases made in the ordinary course on the stock exchanges, not being negotiated acquisition of Equity Shares of the Target Company in any form.
- 7.1.8. As on date, there is no revision in the Open Offer Price or Offer Size. In case of any revision in the Open Offer Price or Offer Size, the Acquirer shall comply with Regulations 18 of SEBI (SAST) Regulations, 2011, which are required to be fulfilled for the said revision in the Offer Price or Offer Size.
- 7.1.9. If there is any revision in the Offer Price on account of future purchases / competing offers, it will be done only up to the period prior to 1 (One) working day before the date of commencement of the tendering period and would be notified to the shareholders.

#### 7.2 Financial Arrangement

- 7.2.1. Assuming full acceptance of this Offer, the total requirement of funds for this Offer is Rs. 76,54,400/-(Seventy Six Lakhs Fifty Four Thousand and Four Hundred Only) (**"Maximum Consideration**")
- 7.2.2. The Acquirer has adequate financial resources and has made firm financial arrangements for financing the acquisition of the Equity Shares under the Open Offer, in terms of Regulations 25(1) of the SEBI (SAST) Regulations, 2011. The acquisition will be financed through the internal resources of the Acquirer and no borrowings from any bank and/or financial institution are envisaged.
- 7.2.3. The Acquirer, the Manager to the Offer and Axis Bank Ltd., a scheduled commercial bank and carrying on business as of banking in India under the Banking Regulations Act, 1949 having one of its branch offices at No. 82, Dr. Radhakrishnan Salai, Mylapore, Chennai 600004 have entered into an Escrow Agreement dated for the purpose of the Offer (the "Escrow Agreement"). In terms of Regulations 17 of the SEBI (SAST) Regulations, 2011 the Acquirer has deposited cash of Rs. 19,13,600 (Rupees Nineteen Lakhs Thirteen Thousand Six Hundred Only) being 25% of the consideration in an Escrow Account bearing name and style as 'Mediaone Global Entertainment Limited Open Offer Escrow Account' ('Escrow Account').
- 7.2.4. The Acquirer has authorized the Manager to Offer to operate and realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations, 2011.
- 7.2.5. Net worth Certificate provided by Mr. B Seetharaman, Director of M/s. Essex Accounting Services Limited, having an office at 198 Limes Avenue, Chigwell, Essex, IG7 5LT, vide their certificate dated 01<sup>st</sup> July 2022.
- 7.2.6. Based on the above and in the light of the escrow arrangements, the Manager to the Offer is satisfied that firm arrangements have been put in place by the Acquirer to fulfill its obligations through verifiable means in relation to the Offer in accordance with the SEBI (SAST) Regulations, 2011.

#### 8. TERMS AND CONDITIONS OF THE OFFER

#### 8.1 Operational terms and conditions

- 8.1.1. The Offer is not a conditional offer and is not subject to any minimum level of acceptance from shareholders.
- 8.1.2. The LoF will be dispatched to all the shareholders of Mediaone Global Entertainment Limited, whose names appear in its Register of Members on December 27, 2022, the Identified Date.
- 8.1.3. The Offer is subject to the terms and conditions set out in this Letter of Offer, the PA, the DPS and any other Public Announcements that may be issued with respect to the Offer.
- 8.1.4. The LoF would also be available at SEBI's website <u>www.sebi.gov.in</u>, and shareholders can also apply by downloading such forms from the website.
- 8.1.5. This Offer is subject to the receipt of the statutory and other approvals as mentioned in paragraph 8.4 of this LoF. In terms of Regulations 23(1) of the Regulations, 2011 if the statutory approvals are refused, the Offer would stand withdrawn.

- 8.1.6. While it would be ensured that the Letter of Offer is dispatched by the due date to all the eligible shareholders as on the Identified Date, non-receipt of this Letter of Offer by any member entitled to this Open Offer shall not invalidate the Open Offer in any manner whatsoever.
- 8.1.7. Any Equity Shares that the subject matter of the litigation or are held in abeyance due to pending court cases/attachment orders/ restriction from other statutory authorities wherein the Shareholder may be precluded from transferring the Equity Shares during the pendency of the said litigation are liable to be rejected if directions/orders regarding these Equity Shares are not received together with the Equity Shares tendered under the Offer.
- 8.1.8. In terms of Regulation 23(1) of the SEBI (SAST) Regulations, 2011, if the approvals mentioned in paragraph 8.1 are not satisfactorily complied with or any of the statutory approvals are refused, the Acquirer has a right to withdraw the Offer. In the event of withdrawal, the Acquirer (through the Manager), shall within two (2) working days of such withdrawal, make an announcement stating the grounds for the withdrawal in accordance with regulation 23(2) of the SEBI (SAST) Regulations, 2011, in the same newspapers in which the DPS was published and such announcement will also be sent to SEBI, BSE and the Target Company at its registered office.
- 8.1.9. In terms of the Regulations 18(9) of the SEBI (SAST) Regulations, 2011, Public Shareholders who tender their Equity Shares in the Offer shall not be entitled to withdraw such acceptance.
- **8.2** Locked in shares: There are no lock-in shares in the Target Company.

#### 8.3 Persons eligible to participate in the Offer:

- 8.3.1. The Letter of Offer shall be sent to all Public Shareholders holding Equity Shares whose names appear in register of Target Company as on the Identified Date.
- 8.3.2. This Offer is also open to persons who own Equity Shares but are not registered Public Shareholders as on the Identified Date.
- 8.3.3. All Public Shareholders who own Equity Shares and are able to tender such Equity Shares in this Offer at any time before the closure of the Tendering Period, are eligible to participate in this Offer.
- 8.3.4. The acceptance of this Offer by the Public Shareholders must be absolute and unqualified. Any acceptance to this Offer which is conditional or incomplete in any respect will be rejected without assigning any reason whatsoever.
- 8.3.5. All Public Shareholders, including non-resident holders of Equity Shares, must obtain all requisite approvals required, if any, to tender the Offer shares (including without limitation, the approval from the RBI) and submit such approvals, along with the other documents required to accept this Offer in the event such approvals are not submitted, the Acquirer' reserves the right to reject such Equity Shares tendered in this Offer. Further, if the holders of the Equity Shares who are not persons resident in India had required any approvals (including from the RBI, or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Offer shares, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirer reserves the right to reject such Offer shares.
- 8.3.6. The acceptance of this Offer is entirely at the discretion of the Public Shareholders.
- 8.3.7. The Acquirer, Manager to the Offer or Registrar to the Offer accept no responsibility for any loss of any documents during transit and the Public Shareholders of the Target Company are advised to adequately safeguard their interest in this regard.
- 8.3.8. The acceptance of Equity Shares tendered in this Offer will be made by the Acquirer in consultation with the Manager to the Offer.
- 8.3.9. For any assistance please contact the Manager to the Offer or the Registrar to the Offer.

#### 8.4 Statutory and other Approvals:

8.4.1. Shareholders of the Target Company who are either Non–Resident Indians ('NRIs') or Overseas Corporate Bodies ('OCBs') and wish to tender their Equity Shares in this Open Offer shall be required to submit all the applicable approvals (specific and general) from the Reserve Bank of India ('RBI') that

they have obtained at the time of their acquisition of the Equity Shares of the Target Company. In the event such approvals from the RBI are not submitted, the Acquirer reserve the sole right to reject the Equity Shares tendered by such Shareholders in the Open Offer. This Open Offer is subject to receipt of the requisite RBI approvals, if any, for the acquisition of Equity Shares by the Acquirer from NRIs and OCBs.

- 8.4.2. As on the date of this LoF, there are no statutory approvals required to acquire the Equity Shares tendered pursuant to this Open Offer. If any statutory approvals become applicable, the Open Offer would be subject to the receipt of such statutory approvals. The Acquirer will not proceed with the Open Offer in the event such statutory approvals that are required are refused in terms of Regulations 23 of SEBI (SAST) Regulations, 2011. This Open Offer is subject to all other statutory approvals that may become applicable at a later date before the completion of the Open Offer.
- 8.4.3. The Acquirer shall complete all procedures relating to payment of consideration under this Offer within 10 working days from the date of expiry of the tendering period to those eligible shareholders whose share certificates and/or other documents are found valid and in order and are accepted for acquisition by the Acquirer.
- 8.4.4. No approval from any bank or financial institution is required for the purpose of this Offer.
- 8.4.5. In case of delay in receipt of any statutory approval(s), SEBI has the power to grant extension of time to Acquirer for payment of consideration to the shareholders of the Target Company who have accepted the Offer within such period, subject to the Acquirer agreeing to pay interest for the delayed period if directed by SEBI in terms of Regulations 18(11) of the SEBI (SAST) Regulations, 2011.
- 8.4.6. The Acquirer shall complete all procedures relating to the Open Offer including payment of consideration to the shareholders whose shares are accepted in the Open Offer within 10 working days from the last date of the tendering period.

#### 9. PROCEDURE FOR ACCEPTANCE AND SETTLEMENT

The Open Offer will be implemented by the Acquirer through stock exchange mechanism made available by the Stock Exchanges in the form of separate window ("Acquisition Window") as provided under the SEBI (SAST) Regulations 2011 and SEBI circular CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015 and SEBI Circular CFD/DCR2/CIR/P/2016/131 dated December 09, 2016 and BSE notice no. 20170202-34 dated February 2, 2017 and notice no. 20170210-16 and 20170210-23 dated February 10, 2017.

BSE shall be the Designated Stock Exchange for the purpose of tendering Equity Shares in the Open Offer.

The facility for acquisition of shares through the Stock Exchange Mechanism pursuant to the Offer shall be available on the BSE in the form of a separate window ('Acquisition Window').

All the Public Shareholders who desire to tender their Equity Shares under the Offer would have to approach their respective stock brokers ("**Selling Broker**(s)"), during the normal trading hours of the secondary market during the Tendering Period.

#### The buying broker may also act as selling broker for Public Shareholders

The Acquirer has appointed M/s. Ratnakar Securities Private Limited ("**Buying Broker**") as their broker for the Open Offer through whom the purchases and settlement of the Offer Shares tendered under the Open Offer shall be made. The contact details of the Buying Broker are as mentioned below:

Name: M/s. Ratnakar Securities Private Limited

Address: Shop-304, "Sankalp Square-2", Nr. Delux Appartment, Nr. Kalgi Char Rasta, Jalaram Temple, Paldi, Ahmedabad

**SEBI Registration No:** INZ000191735 **Tel No.:** +91 9898004900;

Fax: N.A.

Email: jagdish@ratnakarsecurities.com

Contact Person: Mr. Kushal A. Shah



The Public Shareholders who have registered their email ids with the Depositories / the Target Company shall be dispatched the Letter of Offer through electronic means. If Public Shareholders who have been sent the Letter of Offer through electronic means wish to obtain a physical copy of the Letter of Offer,

Website: https://www.ratnakarsecurities.com

they may send a request in writing to the Registrar to the Offer at the address or email id mentioned on the cover page of the Letter of Offer by stating such shareholder's name, address, number of Equity Shares held on Identified Date, client ID number, DP name /ID, beneficiary account number, and upon receipt of such request, a physical copy of the Letter of Offer shall be provided to such shareholder. The Public Shareholders who have not registered their email ids with the Depositories / the Target Company shall be dispatched the Letter of Offer through physical mode by registered post / speed post / courier. The Letter of Offer shall be sent to all Public Shareholders holding Equity Shares whose names appear in the register of members of the Target Company on the Identified Date.

All Public Shareholders holding the shares in dematerialized form are eligible to participate in this Open Offer at any time during the period from Offer Opening Date till the Offer Closing Date ("Tendering Period") for this Open Offer. Further, in accordance with the Frequently Asked Questions issued by SEBI, "FAQs - Tendering of physical shares in buyback offer/ Open Offer/ exit offer/delisting" dated February 20, 2020, SEBI Circular no. SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020, and BSE notice no 20200528-32 dated 28 May 2020, shareholders holding securities in physical form are allowed to tender shares in Open Offer. However, such tendering shall be as per the provisions of the SEBI (SAST) Regulations 2011. The Public Announcement, the Detailed Public Statement, the Letter of Offer and the form of acceptance will also be available on the SEBI website: www.sebi.gov.in.

During the Tendering Period, the tender of the Equity Shares by the Public Shareholders in this Offer will be placed through their respective selling brokers during normal trading hours of the secondary market.

The cumulative quantity tendered shall be displayed on the stock exchanges website throughout the trading session at specific intervals by the stock exchanges during the tendering period.

Modification/cancellation of orders will not be allowed during the tendering period.

Public Shareholders can tender their shares only through a broker with whom the shareholder is registered as client (KYC Compliant). In the event seller broker(s) are not registered with BSE or NSE if the shareholder does not have any stock broker then that Shareholder can approach any BSE or NSE registered stock broker and can make a bid by using quick unique client code ("UCC") facility through that BSE or NSE registered stock broker after submitting the details as may be required by the stock broker to be in compliance with applicable law and regulations. In case Public Shareholder is not able to bid using quick UCC facility through any other BSE or NSE registered stock broker then the Public Shareholder may approach Broker viz. Ratnakar Securities Private Limited to bid by using quick UCC facility. The shareholder approaching BSE or NSE registered stock broker (with whom he does not have an account) may have to submit following details:

#### 9.1 In case of shareholder being an Individual

- (A) If shareholder is registered with KYC Registration Agency ("KRA") Forms required
  - i. Central Know Your Client (CKYC) form including Foreign Account Tax Compliance Act (FATCA), In Person Verification (IPV), Original Seen and Verified (OSV) if applicable.
  - ii. Know Your Client (KYC) form Documents required (all documents self-attested): Bank details (cancelled cheque)
  - iii. Demat details (Demat Master /Latest Demat statement)
- (B) If Shareholder is not registered with KRA Forms required
  - i. CKYC form including FATCA, IPV, OSV if applicable
  - ii. KRA form
  - iii. KYC form Documents required (all documents self-attested):
    - a. PAN card copy
    - b. Address proof
    - c. Bank details (cancelled cheque)
  - iv. Demat details (Demat master /Latest Demat statement)

It may be noted that other than submission of above forms and documents in person verification may be required.

- 9.2 In case of shareholder is HUF
- (A) If shareholder is registered with KYC Registration Agency ("KRA") Forms required
  - i. CKYC form of KARTA including FATCA, IPV, OSV if applicable

- ii. KYC form documents required (all documents self-attested): Bank details (cancelled cheque)
- iii. Demat details (Demat Master /Latest Demat statement)
- (B) If Shareholder is not registered with KRA Forms required:
  - i. CKYC form of KARTA including FATCA, IPV, OSV if applicable
  - ii. KRA form
  - iii. Know Your Client (KYC) form Documents required (all documents self-attested):
    - a. PAN card copy of HUF & KARTA
    - b. Address proof of HUF & KARTA
    - c. HUF declaration
    - d. Bank details (cancelled cheque)
  - iv. Demat details (Demat master /Latest Demat statement)

# It may be noted that other than submission of above forms and documents in person verification may be required.

#### 9.3 In case of shareholder other than Individual and HUF

- i. If shareholder is KRA registered Form required
  - i. Know Your Client (KYC) form Documents required (all documents certified true copy) Bank details (cancelled cheque)
  - ii. Demat details (Demat master /Latest Demat statement)
  - iii. FATCA, IPV, OSV if applicable
  - iv. Latest list of directors/authorised signatories/partners/trustees
  - v. Latest shareholding pattern
  - vi. Board resolution
  - vii. Details of ultimate beneficial owner along with PAN card and address proof
- viii. Last 2 years financial statements
- ii. If shareholder is not KRA registered: Form required
  - i. KRA form
  - ii. Know Your Client (KYC) form Documents required (all documents certified true copy):
    - a. PAN card copy of company/ firm/trust
    - b. Address proof of company/ firm/trust
    - c. Bank details (cancelled cheque)
  - iii. Demat details (Demat Master /Latest Demat statement)
  - iv. FATCA, IPV, OSV if applicable
  - v. Latest list of directors/authorised signatories /partners/trustees
  - vi. PAN card copies & address proof of directors/authorised signatories/partners/trustees
  - vii. Latest shareholding pattern
  - viii. Board resolution/partnership declaration
  - ix. Details of ultimate beneficial owner along with PAN card and address proof
  - x. Last 2 years financial statements
  - xi. MOA/Partnership deed /trust deed

# It may be noted that, other than submission of above forms and documents, in person verification may be required. It may be noted that above mentioned list of documents is an indicative list. The requirement of documents and procedures may vary from broker to broker.

#### 9.4 Procedure for tendering Equity Shares held in dematerialized form

- 9.4.1 The Public Shareholders who are holding Equity Shares in electronic/ dematerialized form and who desire to tender their Equity Shares in this Offer shall approach their respective selling broker indicating to their selling broker the details of Equity Shares that such Public Shareholder intends to tender in this Offer. Public Shareholders should tender their Equity Shares before market hours close on the last day of the Tendering Period.
- 9.4.2 The selling broker(s) would be required to place an order/bid on behalf of the Public Shareholders who wish to tender Equity Shares in the Open Offer using the acquisition Window of the Stock Exchanges. Before placing the order/bid, the Public Shareholder would be required to transfer the tendered Equity Shares to the clearing corporation, by using the early pay in mechanism as prescribed by the stock exchanges or the Clearing Corporation, prior to placing the order/bid by the selling broker.
- 9.4.3 Upon placing the order, the selling broker shall provide Transaction Registration Slip (TRS) generated

by the stock exchange bidding system to the Equity Shareholder. TRS will contain details of order submitted like bid ID No., DP ID, Client ID, no. of Equity Shares tendered, etc.

- 9.4.4 On receipt of TRS from the respective seller broker, the Public Shareholder has successfully placed the bid in the Offer.
- 9.4.5 Modification/cancellation of orders will not be allowed during the tendering period of the Offer.
- 9.4.6 For custodian participant, orders for demat Equity Shares early pay-in is mandatory prior to confirmation of order by the custodian. The custodians shall either confirm or reject orders not later than 6:00 PM on the last day of the Tendering Period. Thereafter, all unconfirmed orders shall be deemed to be rejected.
- 9.4.7 The details of settlement number for early pay-in of Equity Shares shall be informed in the issue opening circular that will be issued by the Stock Exchanges / Clearing Corporation, before the opening of the Offer.
- 9.4.8 The Public Shareholders will have to ensure that they keep their DP account active and unblocked to successfully facilitate the tendering of the Equity Shares and to receive credit in case of return of Equity Shares due to rejection or due to prorated Offer.
- 9.4.9 The cumulative quantity tendered shall be made available on the website of the BSE (www.bseindia.com) throughout the trading sessions and will be updated at specific intervals during the Tendering Period.

#### 9.5 Procedure for tendering Equity Shares held in physical form

- 9.5.1 Public Shareholders who are holding physical Equity Shares and intend to participate in the Offer will be required to approach their respective selling broker along with a complete set of documents for verification procedures to be carried out including the:
  - i. The Form of Acceptance duly signed (by all Public Shareholders in case shares are in joint names) in the same order in which they hold the Equity Shares;
  - ii. Original share certificates;
  - iii. Valid share transfer form(s) duly filed and signed by the transferors (i.e. by all registered Public Shareholders in same order and as per the specimen signatures registered with the Target Company and duly witnessed at the appropriate place authorizing the transfer in favour of the Acquirer's);
  - iv. Self-attested copy of Public Shareholders' PAN Card;
  - v. Any other relevant documents such as (but not limited to):
  - vi. Duly attested power of attorney if any person other than the Public Shareholder has signed the relevant Form of Acceptance.
  - vii. Notarized copy of death certificate/succession certificate or probated will, if original Public Shareholder has decreased.
  - viii. Necessary corporate authorizations, such as board resolutions etc., in case of companies
  - ix. In addition to the above, if the address of the Public Shareholder has undergone a change from the address registered in the register of members of the Target Company, the Public Shareholder would be required to submit a self-attested copy of address proof consisting of any one of the following documents: valid aadhar card, voter identity card or passport.
- 9.5.2 Selling broker should place order on the Acquisition Window with relevant details as mentioned on the physical share certificate(s). Upon placing the order, the selling broker shall provide a TRS generated by the exchange bidding system to the Public Shareholder. TRS will contain the details of order submitted like folio no., certificate no., distinctive no., number of Equity Shares tendered etc.
- 9.5.3 After placement of order, the selling broker must ensure delivery of the Form of Acceptance, TRS, original share certificate(s), valid share transfer form(s) and other documents (as mentioned above) either by registered post or courier or hand delivery to the Registrar to the Offer (at the address mentioned on the cover page not later than 2 (Two) days from the Offer closing date (by 5 PM). The envelope should be superscribed as "Mediaone Global Entertainment Limited Open Offer". One copy of the TRS will be retained by the Registrar to the Offer and it will provide acknowledgement of the same to the selling broker.

- 9.5.4 Public Shareholders holding physical Equity Shares should note that physical Equity Shares will not be accepted unless the complete set of documents is submitted. Acceptance of the physical Equity Shares by the Acquirer shall be subject to verification as per SEBI (SAST) Regulations 2011 and any further directions issued in this regard. Registrar to the Offer will verify such orders based on the documents submitted on a daily basis and till such time the BSE shall display such orders as unphysical bids. Once, Registrar to the Offer confirms the orders it will be treated as 'confirmed bids'.
- 9.5.5 In case, any person has submitted Equity Shares in physical form for dematerialisation, such Equity Shareholders should ensure that the process of getting the Equity Shares dematerialised is completed well in time so that they can participate in the Open Offer before the closing date.

#### 9.6 Procedure for tendering the shares in case of non-receipt of Letter of Offer

- 9.6.1 Public Shareholders who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer.
- 9.6.2 A Public Shareholder may participate in the Offer by approaching their selling broker and tender Shares in the Offer as per the procedure mentioned in the Letter of Offer.
- 9.6.3 The Letter of Offer will be dispatched to all the Public Shareholders of the Target Company, whose names appear on the register of members of the Target Company on the Identified Date.
- 9.6.4 In case of non-receipt of the Letter of Offer, such Public Shareholders of the Target Company may download the same from the SEBI website i.e. www.sebi.gov.in or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares of the Target Company.

#### 9.7 Settlement Process

- 9.7.1 On closure of the Offer, reconciliation for acceptances shall be conducted by the Manager to the Offer and the Registrar to the Offer and the final list of accepted Equity Shares tendered in this Offer shall be provided to the Stock Exchanges to facilitate settlement on the basis of Equity Shares transferred to the Clearing Corporation.
- 9.7.2 The settlement of trades shall be carried out in the manner similar to the settlement of trades in the acquisition Window Circulars.
- 9.7.3 For Equity Shares accepted under the Offer, the Clearing Corporation will make direct funds payout to respective eligible Public Shareholders bank account linked to its demat account. If shareholders' bank account details are not available or if the funds transfer instruction is rejected by RBI/Bank, due to any reason, then such funds will be transferred to the concerned selling broker settlement bank account for onward transfer to their respective shareholders.
- 9.7.4 In case of certain client types viz. NRI, Foreign Clients etc. (where there are specific RBI and other regulatory requirements pertaining to funds pay-out) who do not opt to settle through custodians, the funds pay-out would be given to their respective selling broker's settlement accounts for releasing the same to their respective shareholder's account onwards.
- 9.7.5 The Public Shareholders will have to ensure that they keep the DP account active and unblocked to receive credit in case of return of Equity Shares, due to rejection or due to non-acceptance of the shares under the offer.
- 9.7.6 Excess demat Equity Shares or unaccepted demat Equity Shares, if any, tendered by the Public Shareholders would be returned to them by the Clearing Corporation.
- 9.7.7 The direct credit of Equity Shares shall be given to the demat account of the Acquirer as indicated by the Buying Broker.
- 9.7.8 Once the basis of acceptance is finalized, the Clearing Corporation would facilitate clearing and settlement of trades by transferring the required number of Equity Shares to the demat account of the Acquirer.
- 9.7.9 In case of partial or non-acceptance of orders, the balance demat Equity Shares shall be returned directly

to the demat accounts of the Public Shareholders. However, in the event of any rejection of transfer to the demat account of the Public Shareholder for any reason, the demat Equity Shares shall be released to the securities pool account of their respective selling broker and the selling broker will thereafter transfer the balance Equity Shares to the respective Public Shareholders.

- 9.7.10 Any Equity Shares that are subject matter of litigation or are held in abeyance due to pending court cases / attachment orders/restriction from other statutory authorities wherein the Public Shareholder may be precluded from transferring the Equity Shares during pendency of the said litigation are liable to be rejected if directions / orders regarding these Equity Shares are not received together with the Equity Shares tended under the Offer.
- 9.7.11 If Public Shareholders bank account details are not available or if the fund transfer instruction is rejected by Reserve Bank of India or bank, due to any reasons, then the amount payable to Public Shareholders will be transferred to the selling broker for onward transfer to the Equity Shareholder.
- 9.7.12 Public Shareholders who intend to participate in the Offer should consult their respective selling broker for any cost, applicable taxes, charges and expenses (including brokerage) that may be levied by the selling broker upon the selling shareholder for tendering Equity Shares in the Offer (secondary market transaction). The Offer consideration received by the Public Shareholders, in respect of accepted Equity Shares, could be net of such costs, applicable taxes, charges and expenses (including brokerage) and the Company accepts no responsibility to bear or pay such additional cost, charges and expenses (including brokerage) incurred solely by the Public Shareholders.
- 9.7.13 In case of delay in receipt of any statutory approval(s), SEBI has the power to grant an extension of time to the Acquirer for payment of consideration to the shareholders of the target company who have accepted the Open Offer within such period, subject to Acquirer agreeing to pay interest for the delayed period if directed by SEBI in terms of Regulations 18(11) of the Takeover Regulations, 2011.

#### Note on taxation

Under current Indian tax laws and regulations, capital gains arising from the sale of Equity Shares in an Indian company are generally taxable in India. Any gain realized on the sale of listed Equity Shares on a stock exchange held for more than 12 (twelve) months will not be subject to capital gains tax in India if STT has been paid on the transaction. STT will be levied on and collected by a domestic stock exchange on which the Equity Shares are sold. Further, any gain realized on the sale of listed Equity Shares held for a period of 12 (twelve) months or less, which are sold will be subject to short-term capital gains tax provided the transaction is chargeable to STT.

#### SHAREHOLDERS ARE ADVISED TO CONSULT THEIR TAX ADVISORS FOR TAX TREATMENT ARISING OUT OF THE PROPOSED OFFER THROUGH TENDER OFFER AND THE APPROPRIATE COURSE OF ACTION THAT THEY SHOULD TAKE. THE PURCHASER DOES NOT ACCEPT NOR HOLD ANY RESPONSIBILITY FOR ANY TAX LIABILITY ARISING TO ANY SHAREHOLDER AS A REASON OF THIS OFFER.

#### Tax deduction at source

#### 1. In case of Resident Shareholders

In absence of any specific provision under the Income Tax Act, the Acquirer shall not deduct tax on the consideration payable to resident shareholders pursuant to the said offer.

#### 2. In the case of Non-Resident Shareholders

Since the offer is through the stock exchange, the responsibility of discharge of the tax due on the gains (if any) is on the non-resident shareholder. It is, therefore, recommended that non-resident shareholder may consult their custodians/ authorized dealers/ tax advisors appropriately.

#### THE TAX RATE AND OTHER PROVISIONS MAY UNDERGO CHANGES.

#### **10. DOCUMENTS FOR INSPECTION**

The following documents are regarded as material documents and are available for inspection at the office of the Manager to the Offer, Kunvarji Finstock Pvt. Ltd., at Block B, First Floor, Siddhi Vinayak Towers, Off S.G. Highway Road, Mouje Makarba, Ahmedabad- 380051 from 10.30 A.M. to 1.00 P.M. on any Working Day, except Saturdays, Sundays and Holidays until the Closure of the Offer:

- Net worth Certificate provided by Mr. B Seetharaman, Director of M/s. Essex Accounting Services Limited, having office at 198 Limes Avenue, Chigwell, Essex, IG7 5LT, vide their certificate dated 01<sup>st</sup> July 2022.
- Valuation Report as issued by CS Shreyansh Jain, Registered Valuer (RV Registration No.: IBBI/RV/03/2019/12124) having office at B-3-110, Shyam Villa, Nr. Ashirwad Avenue, V I P Road, Surat - 395007; Tel. No.: +91 0261-2330855; Email: rvshreyanshmjain@ gmail.com, Share Valuation Report dated July 26, 2022.
- 3. Audited Financial Reports of Mediaone Global Entertainment Limited for last three years.
- 4. Copy of Share Purchase Agreement dated June 29, 2022 entered into between the Acquirer and Seller.
- 5. Copy of Escrow Agreement between the Acquirer, Banker to an issue and Manager to the Offer.
- 6. Confirmation letter from August 2 2022, confirming the cash deposit of Rs. 19,13,600/- (Rupees Nineteen Lakh Thirteen Thousand Six Hundred Only) in the Escrow Account.
- 7. Copy of Public Announcement filed on June 29, 2022 and published copy of the Detailed Public Statement, which appeared in the newspapers on August 5, 2022 issue opening PA and any corrigendum to these if any.
- 8. A copy of the recommendation made by the Committee of Independent Directors (IDC) of the Target Company.
- 9. Due diligence certificate dated August 16, 2022, submitted to SEBI by Kunvarji Finstock Private Limited ('Manager to the Offer').
- 10. A copy of the comments letter from SEBI.
- 11. Consent letter from M/s. Ratnakar Securities Private Limited ('Buying Broker').
- 12. Copy of consent letter of M/s. Cameo Corporate Services Ltd. ('Registrar to the Offer').

#### **11. DECLARATION BY ACQUIRER**

The Acquirer accepts full responsibility, for the information contained in this Letter of Offer and also for ensuring compliance with the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations 2011.

I, the Acquirer have made all reasonable inquiries, accept responsibility, and confirm that this Letter of Offer is in compliance with the SEBI (SAST) Regulations, 2011, and that it contains all information with regard to the Offer, which is material in the context of the issue, that the information contained in this Letter of Offer are true and correct in all material respects and is not misleading in any material respect, that the opinions and intentions expressed herein are honestly held and that there are no other facts, the omission of which makes this document as a whole or any of such information or the expression of any such opinions or intentions misleading in any material respect.

#### For and on behalf of the Acquirer\* PPG International Limited

#### Mr. J. Jayakumar Date: December 30, 2022

**Place: Chennai** 

\*The Acquirer has given Power of Attorney dated 28/07/2022 to Mr. J. Jayakumar for all matters related to this Open Offer.

#### Encl:

1. Form of Acceptance cum Acknowledgement

2. Blank Share Transfer Deed(s) in the case of shares held in physical mode.

#### FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT (FOA)

#### (Please send this form with enclosures to the Registrar to the Offer at their address given overleaf)

All terms and expressions used herein shall have the same meaning as described thereto in this LoF.

Offer Opens / Tendering Period Starts on	10/01/2023
Offer Closes / Tendering Period Ends on	23/01/2023

#### FOR OFFICE USE ONLY

Acceptance Number	
Number of Equity Shares offered	
Number of Equity Shares accepted	
Purchase Consideration in Rupees (Rs.)	
Cheque No. / Pay Order No. / Demand Draft No	

#### **Shareholder**(s) **details:**

Name:

Full Address: \_\_\_\_\_

Dist:\_\_\_\_\_; State:\_\_\_\_\_; Pin code:\_\_\_\_\_; Tel. No. with STD Code: \_\_\_\_\_; Mobile No.

To,

#### **Cameo Corporate Services Limited**

"Subramanian Building" No.1 Club House Road Chennai

Tel.: +91-044-40020700 / 0710 / 0706

E-mail: investor@cameoindia.com

SEBI Registration No.: INR000003753

Contact Person: Ms. K. Sreepriya

Sub.: Open Offer for the acquisition of 38,27,200 Equity Shares of "Mediaone Global Entertainment Limited" representing 26.00% of the Shares and Voting Capital at a Price of Rs. 2/- per Equity Share by the Acquirer under SEBI (SAST) Regulations, 2011.

Dear Sir / Madam,

I/We refer to the LoF dated December 27, 2022 for acquiring the Equity Shares held by me/us in the Target Company.

I/We, the undersigned, have read the LoF and understood its contents including the terms and conditions as mentioned therein.

#### For Equity Shares held in Physical Form:

I/We accept the offer and enclose the original Equity Share certificate(s) and duly signed transfer deed(s) in respect of my/our Equity Shares as detailed below:

Sr.	Folio No.	Certificate No.	Distinctive No(s)		No. of Equity Shares
			From	То	

(In case of insufficient space, please use an additional sheet and authenticate the same)

I/We note and understand that the original Equity Share certificate(s) and valid share transfer deed(s) will be held in trust for me/us by the Registrar to the Offer until the time the Acquirer pay the purchase consideration as mentioned in the LoF.

I/We also note and understand that the Acquirer will pay the purchase consideration only after verification of the documents and signatures.

#### Enclosures (please provide the following and $\sqrt{}$ whichever is applicable):

i. Original Equity Share certificates

- ii. Valid share transfer deed(s) duly filled, stamped and signed by the transferor(s) (i.e. by all registered shareholder(s) in the same order and as per specimen signatures registered with the Target Company), and duly witnessed at the appropriate place.
- iii. Form of Acceptance signed by sole/joint shareholders whose name(s) appears on the share certificate(s) and in the same order and as per the specimen signature lodged with the Target Company;
- iv. Photocopy of Transaction Registration Slip (TRS) Self-attested copy of PAN card of all the transferor(s)
- v. Self-attested copy of the address proof consisting of any one of the following documents: valid Aadhar card, voter identity card, passport or driving license
- vi. Any other relevant document (but not limited to) such as Power of Attorney (if any person apart from the shareholder has signed the FOA), corporate authorization (including board resolution/ specimen signature), notarized copy of death certificate and succession certificate or probated will if the original shareholder has deceased etc., as applicable. Shareholders of the Target Company holding physical shares should note that physical shares will not be accepted unless the complete set of documents are submitted.

#### For all Shareholders (holding Equity Shares in demat or Physical Form):

I / We confirm that the Equity Shares which are being tendered herewith by me/us under this Open Offer, are free from liens, charges, equitable interests and encumbrances and are being tendered together with all rights attached thereto, including all rights to dividends, bonuses and rights offer, if any, declared hereafter and that <math>I / we have obtained any necessary consents to sell the Equity Shares on the foregoing basis.

I/We declare that there are no restraints/injunctions or other order(s) of any nature which limits/restricts in any manner my/our right to tender Equity Shares for Open Offer and that I/we am/are legally entitled to tender the Equity Shares for Open Offer. I/We declare that regulatory approvals, if applicable, for holding the Equity Shares and/or for tendering the Equity Shares in this offer have been enclosed herewith.

I/We agree that the Acquirer will pay the consideration as per the secondary market mechanism only after verification of the certificates, documents and signatures, as applicable submitted along with this FOA. I/We undertake to return to the Acquirer any Open Offer consideration that may be wrongfully received by me/us.

I/We give my/our consent to file form FCTRS, if applicable, on my/our behalf. I/We undertake to execute any further documents and give any further assurances that may be required or expedient to give effect to my/our tender/offer and agree to abide by any decision that may be taken by the Acquirer to effect the Open Offer in accordance with the SEBI (SAST) Regulations.

I / We am/are not debarred from dealing in Equity Shares.

I / We authorize the Acquirer to accept the Equity Shares so offered or such lesser number of Equity Shares which they may decide to accept in consultation with the Manager to the Offer and the Registrar to the offer and in terms of the Letter of Offer and I/we further authorize the Acquirer to return to me/us in the demat account/ share certificate(s) in respect of which the Open Offer is not found valid / not accepted without specifying the reasons thereof. I/We further agree to receive a single share certificate for the unaccepted Equity Shares in physical form.

In case of demat shareholders, I/We note and understand that the Equity Shares would be kept in the pool account of my/our broker and the lien will be marked by Clearing Corporation until the settlement date whereby the Acquirer makes payment of purchase consideration as mentioned in the Letter of Offer. In the case of physical shareholders, I/We note and understand that the shares/ original share certificate(s) and transfer deed(s) will be held by the Registrar to the Offer in trust for me/us till the date the Acquirer makes payment of consideration as mentioned in the Letter of Offer or the date by which original share certificate(s), transfer deed(s) and other documents are returned to the shareholders, as the case may be.

I / We confirm that there are no taxes or other claims pending against us which may affect the legality of the transfer of Equity Shares under the Income Tax Act, 1961.

I / We confirm that in the event of any income tax demand (including interest, penalty, etc.) arising from any misrepresentation, inaccuracy or omission of information provided / to be provided by me/us, I/we will indemnify the Acquirer for such income tax demand (including interest, penalty, etc.) and provide the

Acquirer with all information/documents that may be necessary and co-operate in any proceedings before any income tax / appellate authority.

I / We authorize the Acquirer or the Registrars to the Offer to send by registered post/under certificate of posting, the cheque, in settlement of the amount to the sole/first holder at the address mentioned below:

Signed & delivered by	Full name(s) of the shareholder(s)	Signature(s)	PAN
Sole / First shareholder			
Second shareholder			
Third shareholder			

Note: In the case of joint holdings, all holders must sign. In the case of body corporate, the rubber stamp should be affixed and the necessary board resolution must be attached.

Place: \_\_\_\_\_

Date: \_\_\_\_\_

ALL FUTURE CORRESPONDENCE IN CONNECTION WITH THIS DELISTING OFFER SHOULD BE ADDRESSED TO THE REGISTRAR TO THE OFFER AT THE FOLLOWING ADDRESS QUOTING YOUR DP ID/CLIENT ID (IF YOU ARE HOLDING SHARES IN DEMATERIALISED FORM) OR FOLIO NO (IF YOU ARE HOLDING SHARES IN PHYSICAL FORM).

-----Tear along this line-----

#### ACKNOWLEDGEMENT SLIP

Received from Mr./Mrs.\_\_\_\_\_\_a bid form for\_\_\_\_\_\_paid up Equity Shares of Mediaone Global Entertainment Limited at a bid price of \_\_\_\_\_\_ per share

DEMAT SHAREHOLDER			PHYSICAI	L SHARE	EHOLDER	
DP ID NO.		TRANSFER	FORM	AND		
CLIENT ID NO		SHARE CERT	<b>TIFICATES</b>	WITH		
		NOS.				
	ACKNOWLEDGEMENT					
UNIQUE CLIENT	UNIQUE CLIENT CODE (UCC)					
APPLICATION NU	APPLICATION NUMBER					
DATE OF RECEIP	Г					
SIGNATURE OF C	FFICIAL					

Authorized Signatory Stamp:

Date of Receipt: ..... Place: .....

Registrar to the Offer



Cameo Corporate Services Limited "Subramanian Building" No.1 Club House Road Chennai Tel.: +91-044-40020700 / 0710 / 0706 E-mail: <u>investor@cameoindia.com</u> SEBI Registration No.: INR000003753 Contact Person: Ms. K. Sreepriya

# Form No. SH-4 - Securities Transfer Form

[Pursuant to section 56 of the Companies Act, 2013 and sub-rule (1) of rule 11 of the Companies (Share Capital and Debentures) Rules 2014]

Date of execution: / /

**FOR THE CONSIDERATION** stated below the "Transferor(s)" named do hereby transfer to the "Transferee(s)" named the securities specified below subject to the conditions on which the said securities are now held by the Transferor(s) and the Transferee(s) do hereby agree to accept and hold the said securities subject to the conditions aforesaid.

CIN: L65993TN2002PLC065402

Name of the company (in full): Mediaone Global Entertainment Limited

Name of the Stock Exchange where the Company is listed, (if any): BSE Limited

#### **DESCRIPTION OF SECURITIES:**

	Amount paid up per unit of security (4)						
10/-	10/-						
Consideration receiv	red (Rs.)						
In words	In figures						
S							
Signat	ture(s)						
. <u> </u>							
Signature of the Witness: Name of the Witness:							
Address of the Witness:							
Pincode:							
	Consideration receiv In words						

#### **Transferee's Particulars**

Name in full	Father's/ Mother's / Spouse Name	Address & E-mail id	Occupation	Existing folio No., if any.	Signature
(1)	(2)	(3)	(4)	(5)	(6)
Folio No. Transferee	's		Specime	n Signature of Tra	nsferee's
Value of stamp affixed	ed: Rs.				
Enclosures: (1) Certificate of shar (2) If no certificate is (3) Others, specify	issued, a letter of all			_	
Stamps					
For office use only					
Checked by					
Signature tallied by					
		vide Transfe ate/ Letter of Administr		pproval Date	
Registered on		at no			-
On the reverse page of	of the certificate				
Name of the Transfer	or Name o	f the Transferee	No. of shares	Date of Tra	ansfer
			Sign	ature of the Author	rized Signatory